CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex,

Indiranagar,

Miscellaneous Appln.No.327 of 1995 in BANGALORE - 560 030.

9 AUG 1995 Dated:

APPLICATION NO. 1054 of 1994 and 1060 of 1994.

APPLICANTS: K. Selvaraja and another.

V/S.

RESPONDENTS: The Secretary, Ministry of Communications, New Delhi and others.,

To

Sri.M.Raghavendra Achar, Advocate, No.1074 and 1075, Fourth Cross, Second Main Road, Sreenivanagar, ı. Bangalore-560 050.

2. Sri.M. Vasudeva Rao, Addl.CGSC. High Court Bldg, Bangalore-1.

Subject: - Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38. ---xxx-

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 28th July.1995.

Issued on 918/95

> DEPUTY REGISTRAR JUDICIAL BRANCHES.

In the Central Administrative Tribunal

Bangalore Bench

Sir K. Selvaraja and Am 1/8 The seey M/o. communication New Delhigos.

Application No 1054 & 1060 of 1994

ORDER SHEET (Contd.)

Date	Office Notes	Orders of Tribunal
1		
		(PKS)VC/(VR)M(A)
8 .		JULY 28,1995.
•		Heard. Time for compliance is
. ,		extended by two months.
•		No further extension.

MEMBER(A)

VICE-CHAIRMAN

BANGAL BANGAL

Section Officer
Central Administrative Tribunal
Bangalore Bench

TRUE COPY

Bangalore

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, BANGALORE - 560 030. Dated: 25 APR 1995

APPLICATION NO. 1054 of 1994 and 1060 of 1994.

APPLICANTS: Mr.K.Selvarej anda another.

v/s.

RESPONDENTS: The Secretary, Ministry of Communication, New Delhi and Sime otherss,

To

- Sri.M.Raghavendra Achar, Advocate, No.1074 and 1075, Fourth Cross, Second Main, Sreenivasanagar, Bangalore-560 050.
- 2. The Secretary,
 Ministry of Communication,
 Dak Bhavan, Sansad Marg,
 New Delhi-110 001.
- 3. Sri.M.Vasudeva Rao, Additional Central Government Stnd.Counsel, High Court Bldg, Bangalore-560 001.

Subject: Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on 04-04-1995.

Issued on 25/04/95

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DEPUTY REGISTRAR

CENTRAI ADMINISTRATIVE TRIBUNAI BANGAI ORE

O.A. No.1054/94 & 1060/94

Shri Justice P.K. Shyamsundar ... Vice-Chairman

Shri T.V. Ramanan ... Member [A]

TUESDAY THIS THE FOURTH DAY OF APRIL 1995

- K. Selvaraj Son of late R. Kumarandi, Aged 44 years, Working as ISG Sorting Assistant [SA], RMS Bangalore Sorting Division, Department of POsts, Bangalore-560 023.
- 2. A. Kalaimani,
 S/o late Abbu,
 Aged about 49 years,
 Working as ISG Sorting
 Assistant [SA],
 RMS Bangalore Sorting Division,
 Department of Posts,
 Bangalore-560 001.

... Applicants

[By Advocate Shri M.R. Achar]

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- Union of India represented by the Secretary,
 Ministry of Communication,
 Dak Bhavan,
 Sansad Marg,
 New Delhi-1.
- The Chief Post Master General, Karnataka Circle, Bangalore-560 001.
- The Senior Superintendent, RMS Bangalore Sorting Division, Bangalore-560 026.
 - M.E. Madaiah, Major, RMS 'Q' dn, SOR, Mysore, RMS, Mysore.

H.D.Rangaiah, Major, RMS 'Q' Dn., SRO, Mysore RMS, Mysore.

Both are working as ISG SOrting Assistants, RMS 'Q' division, Bangalore-560 026.

M. Puttaiah, Major, ISG SA, AHRO Bangalore City RMS, Bangalore-23.



7. Smt. D. Maragatham,
Major,
Working as ISG Sorting
Assistant [S.A.],
RMS. Sorting Division,
Banyalore-560 001.

.. Respondents

[By Advocate Shri M. Vasudeva Rao ... Addl. Standing Counsel for Central Govt.]

ORDER

Shri Justice P.K.Shyamsundar, Vice-Chairman:

1. We have heard this matter at the stage of admis-The applicants say that a spate of representations have been made by them as at Annexures A-5 and A-6 highlighting the predicament resulting out of ther non-promotion but we find that they have this case assailed the promotion order dated 30.6.1994 as at Annexure A-9 promoting R-4 to 7. We think it appropriate to direct the applicants to make a fresh representation to the department concerned highlighting the deficiency in not considering their cases promotion when R-4 to 7 were promoted. If the applicants were to make such a representation within 4 weeks from this day the department will consider and dispose of such representation within a period of eight weeks from the date of receipt of the same. With this observation both these applications stand disposed off. Let a copy of this order be communicated to R-1 for information and necessary attention.

TRUE COPY

Sedion Officer
Central Administrative Tribunct

Bangalore Bench
Bangalore

Sd /-

.Sd/-

MEMEER [A]

VICE-CHAIRMAN

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar,

Misc. Appln.No.397 of 95 in Indiranagar, BANGALORE - 560 038.

Dated: _4 OCT 1995

APPLICATION NO. 1054 of 1994 and 1060 of 1994.

APPLICANTS: K.Selvaraja and another.

V/S.

RESPONDENTS: The Secretary, Ministry of Communications, New Delhi and others.,

To

- 1. Sri.M.Raghavendra Achar, Advocate, No.1074 and 1075, Fourth Cross, Second Main, Srinivasanagar II Phase, Bangalore-560050.
- 2. Sri.M.Vasudeva Rao, Additional Central Government Standing Counsel, High Court Bldg, Bangalore-560001.

Subject:- Ferwarding copies of the Orders passed by the Central Administrative Tribunal, Bangalore-38.

Please find enclosed herewith a copy of the Order/ Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) on <u>22nd September, 1995</u>.

Issued on 4/10/95

DEPUTY REGISTRAR
JUDICIAL BRANCHES.

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qm*

Soi. K. Selvoraja Bans Mp. The Secy. H/o. communications MANO. 897/95 in OA 1054\$ 1060/94 New Pellisters

Date

PKS (VC)/VR (MA)

We consider the application made herein seeking further extension of time to comply with the directions of the Tribunal given in 0.A.No.1054 & 1060/1994 disposed of on 4.4.1995 to be unvarianted. A simple direction was given to the Department to consider a representation by the applicant within a period of eight weeks from the date of receipt of such representation. Subsequently, the time was extended by a further period of two months which expired on 1.7.95. The Department in this application is seeking more time. Apart from the fact that the application under consideration does not throw any light as to how far consideration of the applicant's representation has advanced, the affidavit filed in support of the prayer for extension of time is totally bald and cryptic. It reads:

> "Inspite of the best efforts the Directorate could not take a decision. The matter is still under active consideration and some more time is required for taking a decision in the matter."

The above averment is neither here nor there. We do not see why it should take 5 months



In the Central Administrative Tribunal Bangalore Bench Bangalore MA No. 397/95 in Application No 1054 \$1060 ORDER SHEET (Contd.) Orders of Tribunal Date Office Notes for the Department to dispose of a representation made by an aggrieved official. We are surprised at the indifferent attitude of the Department. therefore see no reason to extend the time and hence reject M.A. No.397/95.4 Sdr Sdr M(A) TRUE COPY Central Administrative Tribune! Bangalore Bench Bangalore

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 7 FEB 1998

Contempt Petition No. 100 of 1995 in

Application No.

1060 of 1994

Applicant(s): Mr.K.Selvaraj and another.K.

V/s.

Respondents

: Mr.Mahalik, Secretary, Postal Board, New Delhi and anotaher.

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Sri.M.Raghavendra Achar, Advocate, l. No.1074 and 1075, Nineth Main, Fourth Cross, Sreenivasanagar, Bangalore-560 050.

2. Sri.M. Vasudeva Rao, Additional Central` Government Standing Counsel, High Court Bldg, Bangalore-1.

Subject:- Forwarding of copies of the Orders passed by Central Administrative Tribunal, Bangalore-38

K copy of the Order/Stay Order/Interim Order, passed by this Tribunal in the above mentioned application(s) is enclosed for information and further necessary action. The Order was pronounced on- 23rd January, 1996.

> Registrar Judicial Branches.

CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH: BANGALORE

C.P. (Civ.) No. 100/1995

DATED THIS THE TWENTYTHIRD DAY OF JANUARY, 1995

MR. JUSTICE P.K. SHYAMSUNDAR, VICE CHAIRMAN MR. T.V. RAMANAN, MEMBER (A)

- 1. Mr. K. Selvaraj
 Son or late R. Kumarandi
 working as L.S.G. Sorting
 Assistant
 RMS Bangalore Sorting Divsion
 Department or Posts
 Bangalore-560 023.
- 2. Mr. A. Kalaimani
 Aged 50 years
 Son or late Abbu
 working as LSG Sorting
 Assistant, RMS
 Bangalore Sorting Division
 Department or Posts
 Bangalore-560 001.

.. Applicants

(By Advocate Mr. M.R. Achar)

Vs.

- Mr. Mahalik Secretary, Postal Board Ministry of Communication Dak Bhavan, Sansar Marg New Delhi.
- Mr. K.S. Bhatt Chief Post Master General Karnataka Circle Bangalore.

Respondents

(By Mr. M.V. Rao, A.C.G.S.C.)

ORDER

Mr. Justice P.K. Shyamsundar, Vice Chairman:

We have heard the learned standing counsel. This matter was posted from yesterday



to today to facilitate the appearance of counsel for the applicant, Shri.M.R.Achar. Even today he is not here. Apart from the counter statement averring that there is total compliance with the orders of this Tribunal, which is of mere disposal of a representation filed by the applicant, in addition, standing counsel has also placed on record the order passed by the Department on the representation made by the applicant. The said order dated 9.11.1995 which is said to have been transmitted to the applicant is placed on record. The order says that the applicant's representation was considered and even so not found totally fit for promotion. If the applicant is aggrieved by that order, he should adopt other proceedings. As far as we are concerned, we do not wish to persist with this contempt petition and we order it to be dropped.

MEMBER(A)

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VICE CHAIRMAN

Section Officer

Central Administrative Tribunal

Bangalore Bench Bangalore